

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 8668/2023

(Arising out of impugned final judgment and order dated 04-01-2023 in A482 No. 27466/2022 passed by the High Court of Judicature at Allahabad)

VIRENDRA TYAGI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.125079/2023-CONDONATION OF DELAY IN FILING and IA No.125081/2023-EXEMPTION FROM FILING O.T.)

Date : 02-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Anurag Ojha , AOR
Mr. Kamlesh K.mishra, Adv.
Ms. Renu, Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, Sr. Adv, A.A.G.
Mr. Rajat Singh, AOR
Mr. Shantanu Singh, Adv.
Mr. Sarthak Chandra, Adv.
Mr. Akshay Kumar, Adv.
Ms. Ananya Sahu, Adv.
Mr. Deepesh Singh, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice to the proposed legal representatives of
respondent No.2 returnable on 07th March, 2024.

Interim order to continue.

(RAJNI MUKHI)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)